

Timilpur of Kako Block, Rostmachak of Kurtha Block and Malhi patti of Arwal Block. The entire population of these villages consist of harijans and backward classes of weaker sections of the society. The Central Government and the State Governments were informed in writing one year in advance in this regard. But no measures were taken to save the above mentioned villages. Now the people who have become shelterless have not been rehabilitated as yet. If steps are not taken to save the above mentioned villages this year also, then rehabilitation of its 15,000 people will become a big problem for the Government. I demand from the Government that State Governments should be directed to take steps to check the erosion of the river so that the above mentioned villages can be saved.

[English]

(vii) **Need to reduce the delay in clearance of out-station cheques by banks**

SHRI R. ANNANAMBI (Pollachi) : It is rather surprising that even after 40 years of Independence, our country has not yet progressed in the Banking system. Very often clearing of cheques of out station banks is taking longer time resulting in heavy loss to the depositors and other regular customers. It is imperative that a quick clearance system be evolved to see that out-station cheques are cleared in a maximum of two to three days so that the regular depositors and customers can plan their dealings and other transactions. For instance, a cheque drawn on Madurai Branch of Indian Overseas Bank has taken seven days to get cleared and that amount was credited after ten days of its deposit in the New Delhi Branch. It is requested that an effective and quick prompt system be evolved to see that clearance of cheques is effected in the shortest time.

(viii) **Need for immediate constitution of Statutory Development Board for Vidarbha region of Maharashtra**

SHRI BANWARI LAL PUROHIT (Nagpur) : Vidarbha region in Maharashtra State is the most backward and under-developed area. People of Vidarbha region

have not got their due share in the development plans. Various Committees constituted by Government have also given the finding that there is tremendous backwardness, in this area. At the time of formation of Maharashtra and also merger of the Vidarbha region with the State, the fear which was prevailing in the minds of the people of likelihood of injustice was removed when assurance was given towards formation of Statutory Development Board under Article 371(2) of the Constitution of India. Under this Article, a special provision for the development of Maharashtra was made. In spite of assurances to the effect that the underdeveloped areas of the State would not suffer for want of attention in the matter of development, actually the area has not received a fair deal and the result is that the people in Vidarbha region of Maharashtra State continue to suffer and languish in the matter of development in the economic, social, educational and industrial fields.

I, therefore, urge the Central Government that it is now high time that Government takes immediate steps towards formation of the Statutory Development Board for Vidarbha region.

12.22 hrs.

AIR (PREVENTION AND CONTROL OF POLLUTION) AMENDMENT BILL—Contd.

[English]

MR. DEPUTY-SPEAKER : Now we take up further consideration of the Bill to amend the Air (Prevention and Control of Pollution) Act, 1981.

[Translation]

DR. G.S. RAJHANS (Jhanjharpur) : Mr. Deputy-Speaker, Sir, I was saying yesterday that you have done a laudable job by removing the schedule from this Bill. Along with this, I was giving the example of refractory where silica, fire-bricks etc. are manufactured. The whole industry is divided into 4 or 5 parts and each of them is given on sub contract to separate contractors. So if silica mixing is done at one place, the brick-kiln work is undertaken